

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:441

ANSWERED ON:07.07.2009

MEASURES TO CURB TERRORISM

Khair Shri Chandrakant Bhaurao; Pandey Shri Ravindra Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has issued any directive to the State Governments including Maharashtra to beef up their security system after the Mumbai terror attack;
- (b) if so, the details thereof;
- (c) whether some States have asked for additional funds and security forces to tackle terrorism;
- (d) if so, the details of the assistance provided during each of the last three years and the current year, State-wise;
- (e) the details of security personnel injured and killed in recent terrorist attacks in the country during each of the last three years and the current year; and
- (f) the steps taken by the Government to curb terrorism?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI AJAY MAKEN)

(a):& (b): The Central Government reviews the internal security situation of the country from time to time and accordingly advises the State Governments to take appropriate measures. The internal security situation of the country was also deliberated upon in the Chief Ministers Conference on Internal Security held on 6.1.2009 wherein, the States were, inter-alia, advised to take certain measures including filling up of the Police vacancies, creation of additional posts, Special Commando Force for responding to terrorist attacks, setting up of State Industrial Security Force, installation of CCTVs, access control at vital installations, etc., increasing the number of Police Stations, appropriate training of Police personnel, strengthening of coastal policing, registration of fishing boats, establishment of 24X7 Control Rooms, etc.

(c): As per available information, additional amount of Rs. 96.50 crores (approx.) was provided to 13 States, including Rs. 6 crores to the State of Maharashtra, during the year 2008-09. The Central Government provides Central Para-Military Forces to assist the State Governments to maintain Public Order, as and when requested and found feasible.

(d): The details of funds released to various States under the Modernisation of Police Forces scheme is at Annexure-I

(e): As per Annexure -II

(f): The Government has been, on a continuing basis, reviewing the security arrangements in the light of emerging challenges, including terrorism, and a number of important decisions and measures have been taken. These measures include augmenting the strength of Central Para- Military Forces; amendment of the CISF Act to enable deployment of CISF in joint venture or private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowering DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organising of Multi-Agency Centre in the Intelligence Bureau to enable it to function on 24X7 basis for real time collation and sharing of intelligence with all other intelligence and security agencies; online and secure connectivity between Multi-Agency Centre, Subsidiary Multi-Agency Centres and State Special Branches. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts in the Schedule.